

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHREE INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>SHREE INDUSTRIES LIMITED</b>
2.	Date of incorporation of corporate debtor	16 <sup>th</sup> January, 1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74210DL1985PLC019851
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 15-A Kewa Park Extension, New Delhi, India
6.	Insolvency commencement date in respect of corporate debtor	13 <sup>th</sup> December, 2023
7.	Estimated date of closure of insolvency resolution process	10 <sup>th</sup> June, 2024 (180 <sup>th</sup> day from the date of commencement of insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gautam Singhal IBBI/IPA-001/IP/P-01437/2018-2019/12240  AFA valid upto: 14-02-2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C – 35, Ground Floor, Vivek Vihar, Phase – I, Delhi, National Capital Territory of Delhi, 110095  Email Id: gautam@klfindia.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C – 35, Ground Floor, Vivek Vihar, Phase – I, Delhi, National Capital Territory of Delhi, 110095  Email Id: cirp.shreeindustries@gmail.com
11.	Last date for submission of claims	27 <sup>th</sup> December, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not Applicable</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link:- <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Shree Industries Limited** on 13<sup>th</sup> December, 2023.

The creditors of **M/s Shree Industries Limited**, are hereby called upon to submit their claims with proof on or before 27/12/2023 to the Interim Resolution Professional at the address mentioned against entry No. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Gautam Singhal**  
**Interim Resolution Professional**  
**For Shree Industries Limited**

**IBBI Registration Number: IBBI/IPA-001/IP-P01437/2018-2019/12240**

**Place: New Delhi**

**Date: 14.12.2023**

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF NCLT RULES, 2016 IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI BENCH-II PALLAVI JOSHI BAKHRI VERSUS UNIVERSAL BUILDWELL PVT. LTD.

S.E. RAILWAY SCRAP SALE THROUGH E-AUCTION No. : SER/HQ-STOR0SALE(DSP/L)/4/2023-SALE/4 Date : 14.12.2023

Form No.-INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Form No.-INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Second Amendment Rules, 2017)

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

CAPRI GLOBAL CAPITAL LIMITED Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, Circle Office : 3B, 2nd Floor, Pusa Road, New Delhi-110060

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

UNITY SMALL FINANCE BANK LIMITED Registered Office: Basant Lok, Vasant Vihar, New Delhi-110057.

U GRO CAPITAL LIMITED 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

PIRAMAL CAPITAL AND HOUSING FINANCE LTD (Formerly Known as Dewan Housing Finance Corporation Ltd.)

SYMBOLIC POSSESSION NOTICE ICICI Bank Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

Form No. 3 [See Regulation -15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

PIRAMAL CAPITAL AND HOUSING FINANCE LTD (Formerly Known as Dewan Housing Finance Corporation Ltd.)

HDFC BANK Branch: The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-110067, Tel: 011-41596676/568

HDFC Bank Limited E-AUCTION SALE NOTICE (Sale through e-bidding only) E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

